

LOK SABHA DEBATES

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LOK SABHA

Monday, 9th December, 1957.

The Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Strike in W.I.M.C.O. Match Factory

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*900. { Shri S. M. Banerjee:
Shri Tangamani:
Shri Mohan Swarup:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government are losing nearly a lakh of rupees daily as excise duty on match boxes as a result of continual strike in W.I.M.C.O. Match Factory at Bareilly;

(b) if so, whether this fact has been brought to the notice of the Ministry of Labour and Employment; and

(c) if so, the steps that have been taken to end this strike and avoid this recurring loss?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) No, Sir. There is no loss of revenue unless matches are clandestinely removed from the factory.

(b) The Ministry of Labour and Employment have no information since the dispute in the W.I.M.C.O. Match Factory falls within the purview of the Uttar Pradesh State Government.

(c) Does not arise.

Shri S. M. Banerjee: May I know whether the W.I.M.C.O. match factory is going to introduce rationalisation against the decision of the Fifteenth

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Labour Conference and if so, what steps are taken by the Labour Ministry to stop such action?

Shri B. R. Bhagat: We do not have any information about that. The question may be referred to that Ministry.

Mr Deputy-Speaker: Answer is sought from the Labour Ministry.

Shri S. M. Banerjee: The original question was actually meant for the Labour Ministry because Labour is a concurrent subject.

Mr. Deputy-Speaker: I realise the difficulty. Now, it cannot be amended immediately. The hon. Member may take another opportunity.

Shri Kamalnayan Bajaj: May I know whether it is not a fact that the last excise duty which has been levied on match boxes has adversely affected small-scale cottage industries in the country, especially in South India?

The Minister of Finance (Shri T. T. Krishnamachari): I do not think it arises out of this.

Mr. Deputy-Speaker: That would be a very general question, not covered by this question. Has the hon. Member any other supplementary question?

Shri Kamalnayan Bajaj: What, I wanted to ask....

Mr. Deputy-Speaker: That, I have said, would not be covered in this question as a supplementary. Next question.

Second Pay Commission

*901. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) whether the Second Pay Commission has issued any questionnaire; and

(b) if so, what is its nature?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) No.

(b) Does not arise.

Shri D. C. Sharma: May I know if no questionnaire has been issued, whether the Central Pay Commission will ask for memoranda from other bodies, and if so, from which bodies memoranda are going to be asked or by which bodies these memoranda has been submitted.

Mr. Deputy-Speaker: Is that information with the Government?

The Minister of Finance (Shri T. T. Krishnamachari): We have made enquiries. Actually, hon. Members will realise that according to the terms of reference under which the Pay Commission is appointed, it settles its own procedure. Therefore, Government are not in a position to indicate to the Commission what they should do. We made enquiries and we understand that the Commission might issue a questionnaire after getting relevant information from all the Associations from which they have asked for information. That is about all, I am in a position to say now.

श्री भवन बंसन : क्या मैं जान सकता हूँ कि यह कमीशन कोई अल्पसंख्यक रिपोर्ट भी दे रहा है या नहीं और यदि दे रहा है तो कब तक उसके प्राप्ति होने की प्राप्ति की जा सकती है ?

Shri T. T. Krishnamachari: I have not got any interim report yet.

Shri B. S. Murthy: The Pay Commission has already been in existence for the last six months. May I know what work it has been doing all along without even issuing a questionnaire?

Mr. Deputy-Speaker: Shri Prabhat Kar.

Shri Prabhat Kar: In the case of the First Pay Commission, a questionnaire was also issued. May I know whether the Government thinks that in order for the Second Pay Commission to come to its findings, a questionnaire

is necessary and it should be issued at the earliest stage?

Mr. Deputy-Speaker: It is a suggestion.

Shri Prabhat Kar: If the Government thinks it necessary.....

Mr. Deputy-Speaker: That would be an opinion then.

Shri S. M. Banerjee: May I know whether the hon. Minister attention has been drawn to a statement of the Secretary General of the Posts and Telegraphs Federation that the Federation shall serve strike notice in the month of January in case the Interim relief question is delayed further, and what steps are taken to see that the interim report is submitted without any delay?

Shri T. T. Krishnamachari: The Commission is now seized of the matter. I have not seen this particular statement. The Commission is seized of the matter. The Government can only wait for the Commission taking action.

Shrimati Renuka Ray: May I ask the Finance Minister whether, in view of the previous declarations of the Government, and in view of the fact it is also included in the reference to the Pay Commission that the pay scales of States and local bodies would also be taken into consideration when fixing these scales, any positive steps have been suggested by the Government to the Pay Commission about this?

Shri T. T. Krishnamachari: We have suggested nothing more than what has been mentioned in the terms of reference.

Shri D. C. Sharma: May I know if the Parliament will be seized of the procedure that the Pay Commission is going to adopt for solving this problem and if so, if a statement will be laid on the Table of the House?

Shri T. T. Krishnamachari: I cannot comprehend what the question indicates.

Shri Hem Barua: May I know if interim relief is going to be based on the questionnaire that the Second Pay Commission has circulated or on the basis of the prevailing price index?

Shri T. T. Krishnamachari: I am not the Pay Commission. How the Pay Commission would decide on this question of demand of interim relief, it is for them. I am not in a position to say how their mind will work and on what they will base their recommendation, what ever that might be.

Council of Scientific and Industrial Research Grants to Scientists

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*902. { **Shri S. C. Samanta:**
 Shri R. C. Majhi:

Will the Minister of Education and Scientific Research be pleased to lay a statement on the Table showing:

(a) the subjects for which research grants were sanctioned to individual scientists by the Council of Scientific and Industrial Research during the financial year 1956-57;

(a) the amounts of such grants and the period for which they were sanctioned; and

(c) the results, if any, of the research done under the Scheme?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): (a) and (b). A statement giving required information is laid on the Table of the House. [Placed in Library. See No. LT-429/57].

(c) The researches are still in progress.

Shri S. C. Samanta: May I know what is the usual procedure for granting this assistance to individual scientists?

Shri M. M. Das: Applications are received by the Council of Scientific and Industrial Research. Then, these

applications are referred to the respective Research Committees. There are about 25 or 26 different Research Committees which go through these applications and make their recommendations upon these applications to the governing body of the C.S.I.R. The governing body decides whether the grants should be given and if so, what will be the amount, etc.

Shri S. C. Samanta: May I know whether private institutions and universities, etc. are also given grants over and above these individual scientists?

Shri M. M. Das: Yes, Sir. Universities and private institutions are also given grants for carrying out research.

Shri Shree Narayan Das: Out of the individual scientists who have been given grants, how many are carrying on research in some institution or on an individual basis?

Shri M. M. Das: Without an institution, laboratories, etc. research in modern science cannot be carried out. In the statement that has been submitted, there are altogether 278 items. It is difficult for me just at the present moment to find out how many are working and in what institutions.

Shri Subodh Hasda: May I know the total amount of the grants given during the last three years including the current year and also may I know the maximum amount of financial assistance to a single scientist?

Shri M. M. Das: I have not got the figures of last three years with me. I have got figures of the total amount of grants given last year, namely 1956-57, to individual scientists. The total amount comes to Rs. 25,60,000 and odd. This year, we have got a budget provision for this purpose, of Rs. 23 lakhs. The maximum amount that has been given to an individual scientist will be—I am not prepared to commit myself on this point—about Rs. 60,000 or round about that figure.

Shri S. C. Samanta: May I know whether a single scientist is entitled